IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-335/ND/2017

In the matter of:

Express Hospitality (P) Ltd.

....PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 29.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the RD(N)

: Mr. Manish Raj, Co. Prosecutor

ORDER

The authorized representative/Practicing Company Secretary on behalf of the petitioner is present. Ld. representative for the ROC is also present and states that in compliance to the directions dated 16.10.2017, reply has been filed before this Tribunal.

The Petitioner is also directed to take notice on the jurisdictional office of the Income tax Department where the last assessment was done and also to serve a copy of the appeal along with annexures to the Ld. Counsel, Ms. Lakshmi Gurung, Standing Counsel appearing before this Tribunal for income tax matters. Income tax Department to respond on or before the next date of hearing in relation to the Company petition. Income tax Department to respond by filing its observations/objections, if any before the next date of hearing.

List on 15.1.2018.

(K. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 29.11.2017